COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA NO. 236 OF 2016 IN
DFR NO. 1061 OF 2016

Dated : 4th July, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Power Company of Karnataka Ltd. ….Appellant (s)

Versus

Maharashtra Electricity Regulatory Commission & Ors. ....Respondent (s)

Counsel for the Appellant(s) : Mr. D.L. Chidananda

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Mr. D.V. Raghu Vasmy for R-1

Mr. Hemant Singh for R.3

ORDER

IA NO. 236 OF 2016
(Appl. for leave to file appeal)

In this application the applicant has sought leave to appeal against the Order, dated 27.04.2015, passed by the Maharashtra Electricity Regulatory Commission in Case No. 181 of 2014.

We have heard learned counsel for the applicant and also learned counsel for the respondents.

For the reasons stated in the application, leave to file appeal is granted. However, we make it clear that we have not expressed any opinion on the merits of the case.

Application is disposed of. Registry is directed to number the applications/appeal and list the matter on ***07.07.2016.***

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/mk